

ITEM NO.2 Court 6 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 516/2019

AKBAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(only I.A.Nos. 136819 and I.A.No.115670 of 2019 (Application for bail and exemption from filing O.T.in connected CRL.A. NO.1257 of 2019 is to be listed)

WITH

Cr1.A. No. 1257/2019 (II)

IA No. 115670/2019 - EXEMPTION FROM FILING O.T.

IA No. 136819/2019 - GRANT OF BAIL)

Date : 31-08-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. Vinod Prasad, Adv.
 Mr. Ajay Kumar Srivastava, AOR

For Respondent(s) Mr. Nagendra Singh, Adv.
 Ms. Akansha, Adv.
 Mr. Vipul Maheshwari, Adv.
 Dr. Amardeep Gaur, Adv.
 For M/S. V. Maheshwari & Co., AOR

 Mr. Rajan Kumar Chourasia, Adv.
 Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 136819/2019 IN Cr1.A. No. 1257/2019

On hearing learned counsel for parties and
taking into consideration the period undergone of

more than 10 years for both the appellants as also on the issue of other appellants having been granted bail, we grant bail to the appellants on the terms and conditions to the satisfaction of the trial Court. In addition, to the other terms and conditions, the appellants will be required to report to the local police station on the first Monday of every month in the forenoon.

The application stand disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)